order was also dicussed; if so, the results there of?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRIANANT GANGARAM GEETE): (a) A meeting of G-20 Finance and Central Bank Deputies was held at new Delhi during July 15-17,2002. Agenda for the meeting *inter-alia* included; Globalisation-Extending its benefits; Measures for Financial stability; Domestic policy requirement for regeneration of international capital flows, and Sovereign Debt Restructuring; Status reports on Standards and Codes with reference to financial sector regulation and corporate governance; Combating Financing for Terror-Action Taken Report; Making Aid Effective; Building on Monterry; and World Economic Situation.

Participants discussed various aspects of the aforesaid items and identified the agenda for the forthcoming G-20 Ministerial meeting to be held sometime laster in 2002 under the chairmanship of Minister of Finance and Company Affairs of India.

- (b) While the current global economic situation was discussed, no recommendation in this regard was made.
- (c)The report on observance of standards and codes relating to the financial sector was reviewed. Perspectives on problems relating to accounting practices were shared.

## Confiscation of contraband goods in Manipur

- 2174. SHRI RISHANG KEISHING: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:
- (a) the deatils of quantities and cash value of contrabaM'&oods seized by the Customs Department in Manipur;
- (b) the quantities and cash value of the seized goods returned to owners after equiries;
  - (c) the quantities and value confiscated; and
  - (d) in what manner confiscted goods are being disposed of?

THE MINISTER OF STATE INTHE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN): (a) to (c) The details of quantities and cash value of contraband goods seized, returned to owners after enquiries and confiscated by the Customs Department in Manipur are given in the Statement (Seebelow)

(d) Confiscated goods are normally disposed of by way of tender, auction retail sale (depending on the nature of the goods) after completion of appeal and court proceedings.

## Statement

Details of Quantities and Cash value of Contraband Goods Seized Returned to owners after enquiries and Confiscated by the Customs Department in Manipur During the Year 2001-2002 and 2002-2003 (up to June, 2002)

Description of Goods	Goods Seized Seized Goods Returned to owners after enquries		eturned to ners after	Goods Confiscated			
	Quantity	Cash value (Rs. in Lakhs)	Quantity	Cash value (Rs. in Lakhs)	Quantity	Cash value (Rs. in Lakhs)	
1	2	3	4	5	6	7	
		200	1-2002				
Kyat (Myanmarese Currency)	1460210 Kyat	98.40	NIL	NIL	.1460210 Kya	at 98.40	
Ephedrine	157.11 Kg	21.28	NIL	NIL 1	57.11 Kg.	21.28	
Amphetamine	16464 Tablets	52.30	NIL	NIL	16464 Tablets	52.30	
Heroin	435. gm	48.50	NIL	NIL	435 gm	48.50	
Precious stone	28 Kg.	04.33	NIL	NIL	28 Kg.	04.33	
Ganja	207 Kg	03.72	NIL	NIL	207 Kg	03.72	
Acetic Anhydride	75. Kg	01.11	NIL	NIL	75 Kg	01.11	
Misc. goods*	Assorted	171.69 s	Pangolin cale 18 kg	00.36	Assorted	36.12	
			Petrol 441 Litres	00.83			
			Polythene 264 kg	00.05			
			Assorted garments	01.03			
Totai @	_	401.33	_	01.27	_	265.76	

1	2	3	4	5	6	7
		2002-2003 U	JP To June, 20	02)		
Kyat	25360 Kyat	01.78	NIL		25360 Kyat	01.78
(Myanmarese Currency)	104.94 Kg.		02.09 NI	NIL	104.94Kg	02.09
Ganja Misc. goods*	Assorted	08.10	L Precious stone 671 carats	NIL	Assorted	04,23
				00.10		
		Motorcycle 3 Nos.		01.14		
Total @	-	11.97		01.24	-	08.10

<sup>\*</sup> Miscellaneous goods comprise of Belt Buckles, Torch Lights, Dry Cells, Balms, Cosmetics, Grocery Fabrics, Readymade Garments, Synthetic Artificial Flowers, Decorative Electrical Bulbs, Rubber Strings, Petrol Fishing net etc.

## Pending cases of fera violations

2175. SHRI RK. MAHESHWARI: Will the Minister of FINANCE AND COMPANY AFFAIRS pleased to state:

- (a) the details of cases filed in various courts by the Enforcement Directrorate, before 31 st. May, 2002 which was the deadline for wrapping up of pending cases of FERA violations;
- (b) the details of cases of FERA violation still pending with Enforcement Directorate; and
- (c) in what manner Enforcement Directorate will deal with these pending cases?

THE MINISTER OF STATE IN THE MINISTERY OF FINANCE AND COMPANY AFFAIRS (SHRI GINGEE N. RAMACHANDRAN): (a) A total of 2272 complaints (for prosecution) filed by the Directorate of Enforcement under section 56 of the Foreign Exchange Regulation Act (FERA), 1973 were pending with various courts as on 31st May 2002, including 1168 complaints filed during the sunset period, i.e. 1st June, 2000 to 31 st May 2002. The corresponding details in respect of complaints

<sup>@</sup> Remaining quantity of seized goods which have neither been confiscated nor released are under the process of adjudication or investigation.